

FORM NO. 161

Form of application under section 440(2) of the Act.

Part A: Personal Information

1.	Name		(Refer Note 1)	
2.	Permanent Account Number			
3.	Father's/Husband's name		(Refer Note 1)	
4.	Address		(Refer Note 2)	
5.	Contact details			
	(i)	Mobile Number	Country Code	Number
			(Dropdown)	
			(Repeat if required)	
	(ii)	Email Address		
			(Repeat if required)	

Part B: Details of orders and payments

6.	Tax Year			
7.	Section under which assessment/reassessment*order is passed			
8.	Date of the assessment/reassessment*order		dd/mm/yyyy	
9.	Date of service of the assessment/reassessment*order		dd/mm/yyyy	
10.	Amount of income assessed as per the assessment/reassessment* order			
11.	Tax and interest payable as per notice of demand			
12.	Due date for payment as per notice of demand		dd/mm/yyyy	
13.	Details of amounts paid			
	(A)	(i)	BSR Code	
		(ii)	Date of Deposit	dd/mm/yyyy
		(iii)	Serial Number of Challan	
		(iv)	Amount	
	(B)	(repeat as required)		

Verification

I, _____, PAN _____, do hereby declare that what is stated above is true to the best of my information and belief. I further declare that no appeal has been filed in respect of the order mentioned in Part-B above. I also undertake that no appeal shall be filed in respect of the said order before the expiry of the period specified in section 440(5) of the Act. I further declare that I am making this application in my capacity as _____ and I am also competent to file this application and verify it. Verified today the _____ day of _____ 20____.

Place

Signature,

Date

Name

Designation (if applicable)

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. The address shall contain Flat/Door/Block number, Name of the premises, Road/Street/Lane, Area/locality, Town/City/District, State, PIN/ZIP Code.
3. Some of the Information in the form would be pre-filled to the extent possible.
4. *Strike off whichever is not applicable.
5. All the amounts are to be provided in ₹, unless otherwise specified.